

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

107. I.A. 1717/2022

In

C.P.(IB)-405(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.04.2024**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd

V/s.

Sterling Sez And Infrastructure Ltd.

Appearances:

For Liquidator : Adv. Rakesh Gupta

For Liquidator : Adv. Rashi Shah i/b. M/s. Kartikeya & Associates

For erstwhile liquidator : Mr. Vishal Jain

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1717/2022

Ld. counsel for the liquidator submits that the erstwhile liquidator was changed vide order dated 26.03.2024 and has failed to submit the record of the corporate debtor and therefore the current liquidator does not have a copy of I.A. and is unable to make his submission. Mr. Vishal Jain, erstwhile liquidator is appearing in item no. 108 before us today and therefore we had the opportunity to interact. We direct the erstwhile liquidator to supply the hard copies of the entire records pertaining to the corporate debtor as well as soft copies in the hard disk to be provided by the liquidator today itself.

Ld. counsel for the applicant in IA 1717/2022 is also directed to serve copy of the application to the current liquidator at email id i.e. rakeshgupt16@gmail.com.

Reply, if any, be filed within two weeks after serving copy to the other side. List on **13.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)